

LOK SABHA
UNSTARRED QUESTION NO. 545
TO BE ANSWERED ON 28.11.2024

Allotment of Petrol Pump in Kerala

545 ADV. ADOOR PRAKASH:

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government has ordered to probe into the matter of controversial petrol pump allotment in Kannur district of Kerala followed by the death of the Additional District Magistrate, Kannur;
- (b) if so, the details thereof along with the findings and action taken thereon;
- (c) whether the Government has received any complaint demanding investigation into the matter and cancellation of this allotment; and
- (d) if so, the details thereof along with the action taken thereon?

ANSWER

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री
(श्री सुरेश गोपी)

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS

(SHRI SURESH GOPI)

(a)&(b) No Sir. Subsequent to dismantling of Administered Pricing Mechanism (APM) w.e.f. 1.4.2002, the selection/cancellation of Retail Outlet (RO) dealers is done by Public Sector Oil Marketing Companies (OMCs) themselves.

(c)&(d) Complaints have been received by the Government of India relating to grant of No Objection Certificate by the official of the District Administration for setting up of RO at Cheranmoola, Nidvaloor, Sreekantapuram in Kannur district of Kerala. As the complaints relate to a functionary of the State Government, the complaints have been forwarded to the State Government of Kerala for appropriate action at their end.
